NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES:

M/s. UI Wealth Advisors Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 ANKUR KUMBR ADVOCATE for EZYLAWS Petitioner

Order CP No. 23/14(1)/NCLT/MB/MAH/2016

At the request of the Petitioner Counsel, list this matter for hearing on 21.10.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2016 CA No.

CORAM:

E

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES:

M/s. UI Wealth Advisors Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

ANIXURIZUMAR Managing Partners, Ezylais.

CADVOCOR for Petitioner)

Order CP No. 23/14(1)/NCLT/MB/MAH/2016

The Petitioner filed this CP for approval of this Tribunal under Section 14(1) for conversion of Public Limited Company in to Private Limited Company, but for there being no latest statement to say that Company has no creditors, this Petition is posted for filing provisional Balance sheet 31.03.2016 and for issuing notice to ROC, Mumbai to file report objections, if any, within one week hereafter.

If objection has not come from the ROC, this Bench will deem that Company has no creditors as on date.

List this matter for filing latest statement by next date of hearing. List this matter on 28.09.2016.

B.S.V. PRAKASH KUMAR Member (Judicial)

> V. NALLASENAPATHY Member (Technical)